

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Registrar Judicial)

File No.:- MA 202/2020

Titled

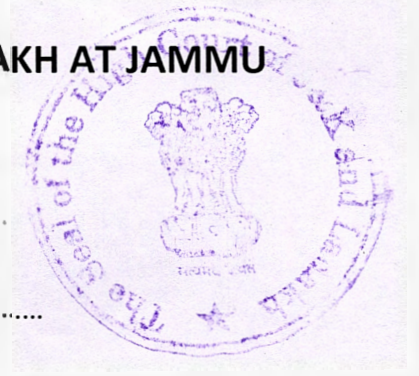
Reliance General Insurance Company Ltd.

Petitioner(s)/Appellant(s)

V/s

Sharifa Begum and others

..... Respondent(s)




Notice to the respondent (s): -

6. Ashiq Hussain Baba, R/o 59A/B,
Lajpat Nagar, 3rd Floor, New Delhi=110024
(Owner of Car No.DL3CAB/8279).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 19.04.2023 10.00 A.M. or the next working day if 19.04.2023 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 24th day of March, 2023 at Jammu.


Registrar Judicial
High Court of J&K and Ladakh
Jammu.


No.:- 2257

Dated:- 24-03-2023

Copy of the above forwarded to:

1. The Editor the Statesman, Delhi Edition for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.


Registrar Judicial
High Court of J&K and Ladakh
Jammu.